

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal(AT) No.156 of 2019

Company Appeal(AT) No.157 of 2019

Company Appeal(AT) No.158 of 2019

Company Appeal(AT) No.159 of 2019

Company Appeal(AT) No.160 of 2019

Company Appeal(AT) No.161 of 2019

Company Appeal(AT) No.162 of 2019

Company Appeal(AT) No.163 of 2019

Company Appeal(AT) No.164 of 2019

Company Appeal(AT) No.165 of 2019

Company Appeal(AT) No.166 of 2019

Company Appeal(AT) No.167 of 2019

IN THE MATTER OF:

Gireesh Kumar Sanghi

...Appellant

Vs

Ravi Sanghi & Ors.

....Respondents

Present:

**For Appellant: Mr. Yogesh Jagia and Ms. Alisha Chopra,
Advocates**

For Respondents:

ORDER

09.07.2019 Heard learned Counsel for Appellant in these appeals. Learned Counsel submits that with regard to the issue involved as recorded in the order dated 02.07.2019 of this Tribunal, he will make detailed submissions. However, he referred to the decision in the matter "*State of Maharashtra Vs.*

Mahboob S. Allibhoy and Another”- (1996) 4 SCC 411 and in the matter “*T. Sudhakar Prasad Vs. Govt. of A.P. and others*”- (2001) 1 SCC 516.

List these appeals ‘For Admission (Fresh cases)’ on **26th July, 2019**.

[Justice A.I.S. Cheema]
Member (Judicial)

(Kanthi Narahari)
Member(Technical)

Akc/Sk